

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.29**  
**C.P.No.120/BB/2023**

**IN THE MATTER OF:**

M/s. Pinkin Consultancy Pvt. Ltd. ... Petitioner  
Vs.  
M/s. Throttle Aerospace System Pvt. Ltd. & Ors. ... Respondents

**Order under Section 241-242 of Companies Act, 2013**

**Order delivered on: 18.04.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Ananth Narasimha Bhat, PCS  
For R-1 & R-2 : Adv. Tanmay Mehtha, with Adv.Niharika. N,  
Adv. Nupur and Adv.Madhur  
For R- 3 to R-5 : Shri Anirudh Suresh

**ORDER**

**C.P.No.120/BB/2023:**

1. Heard the Ld. Counsel for the Petitioner and the Respondent No.1 to 5.
2. Ld. Counsel for the Petitioner has filed rejoinder vide Dy.No.1864 dated 21.03.2024. The same is taken on record.
3. List the case on **06.06.2024**.

**-Sd-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**